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No. 36] NEW DELHI, SEPTEMBER 1—SEPTEMBER 7, 2019, SATURDAY/BHADRAB—10—BHIHRA—16, 1941

इस भाग में विभिन्न पृष्ठ संख्या दी जाती है जिससे कि यह पुस्तक संकलन के रूप में रखा जा सके

Separate Paging is given to this Part in order that it may be filed as a separate compilation

भाग II—खण्ड 3—उप—खण्ड (ii)
PART II—Section 3—Sub-section (ii)

भारत सरकार के मंत्रियों (राजस्थान सम्पर्क को बख़्सिकर) द्वारा जारी किए गए सार्वजनिक आदेश और अधिसूचनाएँ
Statutory Orders and Notifications Issued by the Ministries of the Government of India
(Other than the Ministry of Defence)

स्वास्थ्य और वरिष्ठ वर्ग बल
(स्वास्थ्य और परिवार कल्याण विभाग)

नई दिल्ली, 14 फरवरी, 2019

का.शा. 1598.—भारतीय आयुर्विज्ञान परिषद अधिनियम, 1956 (1956 का 102) की धारा 11 की उप-धारा(2)

उक्त प्रदेश अनुसूची में ‘मान्यता प्राप्त आयुर्विज्ञान अहतियत’ श्रीमान के अधीन [जिसे इसके अंतर्गत काल्पन(2) कहा गया है]

“मिश्रा ओर अनुसंधान वृन्दविभिन्दित, सुन्नेश्वर” के साथी अंतिम प्रतिष्ठा के पाठ्य और ‘पंजीकरण के लिए मंत्रिसिद्धिकरण’ [जिसे इसके अंतर्गत काल्पन(3) कहा गया है] से संबंधित प्रतिष्ठा के संबंध में निर्देशनकार अंतःस्थापित किया जाएगा. अवश्यकः—

(2)

“डॉक्टर ओफ़ मेडिसिन (ब्राउन रोग)”

एम.डी. (ब्राउन रोग)

(यह एक मान्यता प्राप्त मेडिकल अहतियत होगी जब यह इंस्टीट्यूट एंड मेडिकल साइंस एंड एस्मूर डॉक्टर्स, सुन्नेश्वर 2018 को तत्काल रूस्क्रिप्ट किए गए छात्रों के संबंध में शिक्षा ओर अनुसंधान वृन्दविभिन्दित, सुन्नेश्वर द्वारा प्रदेश होगी.)

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(6569)
such forms and containing such particulars as were due from it in respect of the said period under the Employees' State Insurance (General) Regulations, 1950;

(5) Any Social Security Officer appointed by the Corporation under Sub-Section (1) of Section 45 of the said ESI Act or other official of the Corporation authorized in this behalf by it, shall, for the purpose of:-

(i) Verifying the particulars contained in any return submitted under sub-section (1) of Section 44 for the said period; or

(ii) Ascertaining whether registers and records were maintained as required by the Employees' State Insurance (General) Regulations, 1950 for the said period; or

(iii) Ascertaining whether the employees continue to be entitled to benefits provided by the employer in cash and kind being benefits in consideration of which exemption is being granted under this notification; or

(iv) Ascertaining whether any of the provisions of the Act had been complied with during the period when such provisions were in force in relation to the said factory to be empowered to:

(a) require the principal or immediate employer to him such information as he may consider necessary for the purpose of this Act; or

(b) at any reasonable time enter any factory, establishment, office or other premises occupied by such principal or immediate employer at any reasonable time and require any person found in charge thereof to produce to such inspector or other official and allow him to examine accounts, books and other documents relating to the employment of personal and payment of wages or to furnish to him such information as he may consider necessary; or

(c) examine the principal or immediate employer, his agent or servant, or any person found in such factory, establishment, office or other premises or any person whom the said inspector or other official has reasonable cause to believe to have been an employee; or

(d) make copies of or take extracts from any register, account book or other document maintained in such factory, establishment, office or other premises,

(e) exercise such other powers as may be prescribed.

(6) In case of disinvestment/corporatization, the exemption granted shall become automatically cancelled and then the new entity will have to approach the appropriate Government for exemption.

SANTOSH KUMAR SINGH, Under Secy.

New Delhi, the 29th August, 2019

S.O. 1628.—In exercise of the powers conferred by Sub-Section (3) of Section 1 of the Employees State Insurance Act, 1948 (34 of 1948), the Central Government hereby appoints the 1st September, 2019 as the date on which the provisions of Chapter IV (except Section 44 and 45 which have already been brought into force) and Chapter-V and VI (except Sub-Section (1) of Section 76 and Section 77,78,79 and 81 which have already been brought into force) of the said Act shall come into force in the Municipal Limits of District Headquarters areas of following 22 districts in the State of Bihar namely:-
“AURANGABAD, ARARIA, ARWAL, BANKA, EAST CHAMPAJAN, GOPALGANJ, JAMUL,
JEJIANBAD, KAIMUR, KHAJARIA, KISHANGANJ, LAKHISARAI, MADHUPUR, MADHUBANI,
NAWADA, PURNIA, SAHARSAA, SHEKHUPURA, SHEOHAR, SIWAN, SUPAUL, WEST CHAMPAJAN.”

[No. S-38013/01/2018-SS-I]
S. K. SINGH, Under Secy.

New Delhi, the 29th August, 2019

S.O. 1629.—In exercise of the powers conferred by Sub-Section (3) of Section 1 of the Employees State Insurance Act, 1948 (34 of 1948), the Central Government hereby appoints the 1st September, 2019 as the date on which the provisions of Chapter IV (except Section 44 and 45 which have already been brought into force) and Chapter-V and VI (except Sub-Section (1) of Section 76 and Section 77, 78, 79 and 81 which have already been brought into force) of the said Act shall come into force in the following areas of State of West Bengal except the already notified areas namely:-

“All the areas of the districts DARJEELING, West Bengal.”

[No. S-38013/05/2018-SS-I]
S. K. SINGH, Under Secy.

New Delhi, the 29th August, 2019

S.O. 1630.—In exercise of the powers conferred by Sub-Section (3) of Section 1 of the Employees State Insurance Act, 1948 (34 of 1948), the Central Government hereby appoints the 1st September, 2019 as the date on which the provisions of Chapter IV (except Section 44 and 45 which have already been brought into force) and Chapter-V and VI (except Sub-Section (1) of Section 76 and Section 77, 78, 79 and 81 which have already been brought into force) of the said Act shall come into force in the following areas of State of Nagaland (except the already notified areas) namely:-

<table>
<thead>
<tr>
<th>STATE</th>
<th>DISTRICT</th>
<th>ALL THE AREAS FALLING UNDER</th>
</tr>
</thead>
<tbody>
<tr>
<td>NAGALAND</td>
<td>KOHIMA</td>
<td>KOHIMA MUNICIPAL COUNCIL</td>
</tr>
</tbody>
</table>

[No. S-38013/08/2018-SS-I]
S. K. SINGH, Under Secy.